

ACT No. II OF 1856.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 4th February 1856.)

AN ACT to enable Magistrates and certain other Officers to take cognizance of certain offences without requiring a written complaint.

WHEREAS it is expedient to enable Magistrates and certain other Officers  
Preamble. to take cognizance of all offences which affect the public,  
without requiring a complaint in writing or the attend-  
ance of a complainant : It is enacted as follows :—

I. So much of Section V Regulation IX. 1793, of Section V Regulation VI.  
Laws repealed. 1803, of Section VI Regulation IX. 1807, of the Bengal  
Code, and so much of Section XV Regulation IX. 1816  
of the Madras Code, and so much of any other enactment, as require a complaint  
in writing to be preferred to a Magistrate, or the attendance of a complainant,  
shall not apply to any offence which affects the public.

II. A Magistrate or other Officer having jurisdiction over such offence may,  
Magistrate may take cog- on the information of a Police Officer or other  
nizance of offences affecting person, to be given on oath or affirmation, or on his own  
the public on information sworn, personal knowledge, (having first recorded the grounds  
&c. thereof in his own hand-writing), proceed against any person for such offence,  
in the same manner as if a complaint in writing had been preferred and duly  
deposed to.

III. All proceedings under this Act shall be subject  
Appeal. to the like appeal as other proceedings of such Magis-  
trates and Officers.

PRICE 6 PIES.